

श्री रामेश्वरानन्द : आप पूछ लें सरकार से कि क्या वह इस बारे में कुछ सोच रही है या नहीं ?

अध्यक्ष महोदय : व्यवस्था का प्रश्न वह उठा सकता है जिसका फैसला स्पीकर को देना हो, न कि सरकार को। क्या मैं गवर्नमेंट से पूछूँ कि क्या फैसला दूँ ?

श्री रामेश्वरानन्द : सवाल का जवाब सरकार से पूछने का आप को अधिकार है, यह चीज आपके अधिकार-क्षेत्र में आती है।

12.26 hrs.

PERSONAL EXPLANATION BY A
MEMBER

Shri Ranga (Chittoor): I wish to express my regret at having given you cause to be pained at my observation 'You need not have stood up' made on Tuesday last on the spur of the moment because of my over-anxiety to persuade you to let Shri Surendra-nath Dwivedy complete his personal explanation in answer to Shri Khadilkar's attack on him. I wish I had not led myself to say that, as it was not at all my intention to make any observation on you.

Mr. Speaker: I am extremely grateful to Shri Ranga....

Shri Nath Pai (Rajapur): Professor Ranga.

Mr. Speaker: Yes, I am extremely grateful to Professor Ranga,—if he prefers to be called like that—for having considered the advisability to make these observations which he has done. That has touched me very much. But I can assure him that whenever these things happen, I leave them there and never carry them in my mind. I have not carried these things in my mind. I can assure the hon. Member of that.

12.27 hrs.

RE: CALLING-ATTENTION-
NOTICE

(Query) ..

Mr. Speaker: Papers to be laid on the Table.

Shri U. M. Trivedi (Mandsaur): I had put that question about that calling-attention-notice....

Mr. Speaker: That was about this, and they were tied together....

Shri U. M. Trivedi: There was another calling-attention-notice....

Mr. Speaker: The hon. Member can write to me.....

Shri U. M. Trivedi: That would make it four days late and make the whole thing delayed. The matter is urgent. The Central Reserve Police has been sent out. And that comes within the powers of the Union Home Ministry. The observance of Holi has been denied to the Hindus in Mand-saur in the whole district not one of them has been allowed to play Holi there. How long can this thing continue?

Mr. Speaker: The hon. Member is the leader of a responsible Group, and he should not take this up in this manner. If he has got anything to say, he may kindly write to me. I am prepared to discuss it with him. I have decided that this cannot be taken up here in this Parliament, because it is a law and order question. I cannot take it up in this Parliament because it is a State matter, even if they have asked for aid from the Central Reserve Police.

12.28 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HEAVY ENGINEERING CORPORATION LTD. AND REVIEW BY GOVERNMENT THEREOF

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibu-

abendra Misra): On behalf of Shri T. N. Singh I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-4014/65.]

12.28½ hrs.

AMENDMENTS TO DIRECTIONS BY SPEAKER

Secretary: I beg to lay on the Table a copy of the Amendments to Direction 2 and a copy of Direction 113B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

Shri Narendra Singh Mahida (Anand): The copies of these amendments may be circulated to us.

Mr. Speaker: They would be published in the Bulletin, and every hon. Member would get it.

12.28½ hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With Your permission, Sir, I rise to announce that Government Business in this House for the week commencing 22nd of March, 1965, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) General Discussion on the General Budget for 1965-66.

(3) Submission of Demands on Account (General) for 1965-66 to the vote of the House.

(4) Consideration and passing of the Industries (Development and Regulation) Amendment Bill, 1965, as passed by Rajya Sabha.

I may also inform the House that the discussion and voting on the Demands for Grants of various Ministries, which will commence on Monday, the 29th March, 1965, will be taken up in the following order:—

- Social Security
- Defence
- Communications
- External Affairs
- Civil Aviation
- Commerce
- Irrigation and Power
- Community Development and Cooperation
- Information and Broadcasting
- Rehabilitation
- Labour and Employment
- Transport.
- Health
- Industry and Supply
- Education
- Home Affairs
- Food and Agriculture
- Steel and Mines
- Petroleum and Chemicals
- Finance
- Works and Housing
- Law

A statement showing the likely dates on which the Demands are expected to come up for discussion on the basis of time allotted for each Ministry is being separately furnished to Lok Sabha Secretariat for circulation to Members in the Bulletin.